## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

CP No. 120/94

in

DA No. 2619/91.

New Delhi this the 2nd day of June, 1994. Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Smt. Manjulika, 0/0 Shri Giri Raj Singh, R/o No.184, Vikaspuri, New Delhi.

Petitioner.

By Advocate Shri G.D. Bhandari.

Versus.

- Shri H.S. Choudhary(Lt.Col.), Commanding Officer, U.P. Area Sig. Regt., BAREILLY.(U.P.)
- Shri (Maj.) E.K.Uma Shankar, 2. Officer Commanding, Meerut Sub-Area Sig. Company, MEERUT (U.P.)

Respondents.

By Advocate Shri M.L. Verma.

## ORDER (ORAL)

Shri Justice V.S. Malimath.

It was submitted by Shri Bhandari, learned counsel for the petitioner, that the judgement has since been complied with and, therefore, he does not press the Contempt petition. The request is granted and the Contempt petition is dismissed as not pressed. ( I malice

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(P.T. THIRUVENGADAM) MEMBER (A)

(V.S. MALIMATH) CHA IRMAN

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